

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 6
ANSWERED ON 20TH JULY, 2023**

COMPENSATION TO ROAD ACCIDENT VICTIMS

- 6. SHRI MANNE SRINIVAS REDDY:
SHRI Y.S. AVINASH REDDY:
SHRI KOMATI REDDY VENKAT REDDY:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether accidents are reported on NH/SH/ service roads and if so, the details thereof since 2014 onwards till date, year and road-wise;
- (b) the steps being taken by the Government to create awareness among the people for safety and avoid such accidents;
- (c) the funds sanctioned/spent for the said purpose; and
- (d) the details and number of victims identified and compensation paid to such victims and their families and the parameters adopted for releasing of compensation?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) As per the data received from police department of all States/UTs, the total number of road accidents on National Highways (NHs) (including expressways) and State Highways (SHs) in the country from calendar year 2014 to 2021 are tabulated below: -

Year	National Highways	State Highways
2014	137903	123408
2015	142268	120518
2016	142359	121655
2017	141466	116158
2018	140843	117570
2019	137191	108976
2020	116496	90755
2021	128825	96382

However, Ministry does not collect road accidents data on service roads.

(b) & (c) Steps being taken by the Ministry for awareness and education about road safety are as under :-

- i. To create effective public awareness about road safety, Ministry undertakes various publicity measures and awareness campaigns through social media, electronic media and print media. Further, Ministry administers a scheme to provide financial assistance to various agencies towards Road Safety Advocacy.**
- ii. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.**
- iii. A Certification Course for Road Safety Auditor has been mandated for technical officers of all road owning agencies under the Ministry up to the level of Superintending Engineer or equivalent.**
- iv. To impart driving training, Ministry administers a scheme for setting up of Institutes of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country.**

A total of Rs. 34.47 Crore has been spent by Ministry under Budget head "Advertising and publicity" in the Financial Year 2022-23.

(d) Enabling provisions relating to payment of compensation to victims of road accidents and their families have been given in the Motor Vehicles Act, 1988 under section 161 (Special provisions as to compensation in case of hit and run motor accident) and section 164 (Payment of compensation in case of death or grievous hurt).

Ministry vide notification dated 25th February, 2022 has enhanced compensation to victims of Hit and Run motor accidents (from Rs. 12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs. 2,00,000 for death).

Further, Ministry has issued notification dated 25th February, 2022 mandating the procedure for detailed investigation of road accidents, the Detailed Accident Report (DAR) and its reporting, along with timelines for different stakeholders and for faster settlements of claims by the Motor Accident Claim Tribunal (MACT). Claims are filed at Motor Accident Claims Tribunals at State Level. No centralized details with respect to compensation cases is available with the Ministry.
